28.10.2009

CP 27/2009 (OA No. 584/2004)

Mr. P.N.Jatti, Counsel for applicant. Mr. Neeraj Batra, Counsel for respondents.

Learned counsel for the applicant submits that the respondents have complied with the order of this Tribunal and as such, he does not want to press this Contempt Petition. This fact is also not disputed by the learned counsel for the respondents.

In view of what has been stated above, the present Contempt Petition does not survives now, which is accordingly disposed of. Notices issued to the respondents are hereby discharged.

(B.L. KHATRI)
MEMBER(A)

(M.L. CHAUHAN) MEMBER (J)

AHQ

10-9595 960